



2026:AHC:35667

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6413 of 2026

Yunus

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ram Jeet Mishra
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Additional District Magistrate/Upper Ziladhikari (Revenue), District Jaunpur to decide the Case No.2987 of 2020, Computerized Case No.D202014360002987 (Barsatu Vs. Gaon Sabha and others), under Section 28 of U.P. Land Revenue Act, 1901/ under Section 30 of the U.P. Revenue Code-2006, within stipulated period.
2. Heard counsel for the petitioner and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 2 as well as Shri Bhupendra Kumar Tripathi, learned counsel appearing on behalf of Respondent No.3.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Additional District Magistrate/Upper Ziladhikari (Revenue), District Jaunpur to decide the aforesaid Appeal, strictly in accordance with law, expeditiously and preferably within a period of **four months** from the date of presentation of certified copy of this order, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

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